

(b) if so, the reasons for not repaying the dues to A.P. TRANSCO; and

(c) by when the Ministry is going to pay the dues to A.P. TRANSCO?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATTRA PAL SINGH): (a) Yes, Sir.

(b) Due to continuous losses and liquidity crisis, it has not been possible for Fertilizer Corporation of India (FCI) to repay the dues to A.P. TRANSCO.

(c) As FCI has been referred to Board for Industrial and Financial Reconstruction under the provisions of the Sick Industrial Companies (Special Provisions) Act, 1985 (SICA), the payments to the secured and unsecured creditors are to be made by competent authority under SICA by disposing of the assets of FCI.

#### **Data protection to pharma MNCs**

1885. SHRI MURLI DEORA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have perceived the threat from China in displacing India in the multi billion dollar clinical drug research business;

(b) if so, whether Government propose to offer much sought comfort of data protection to Pharma MNCs;

(c) if so, the details thereof; and

(d) the steps contemplated to protect the interest of domestic Pharma companies?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATTRA PAL SINGH): (a) to (d) The information is being collected and will be laid on the Table of the House.

#### **Medicines for Diarrhoea and Anaemia in DPCO**

†1886. SHRI MOTILAL VORA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that medicines such as medicines for diarrhoea, anaemia, etc. being used by poor people of the country are not included in the list of Drugs Price Control Order (DPCO);

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† Original notice of the question was received in Hindi.

(b) if so, the reasons therefor;

(c) the steps taken by Government to include the medicines being used by the poor people of the country in the list of Drugs Price Control Order (DPCO); and

(d) if not, the reasons therefor and by when Government would issue order in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATTRA PAL SINGH): (a) to (d) The 74 bulk drugs specified in the First Schedule of the Drugs (Prices Control) Order, 1995 (DPCO, 95) and the formulations based thereon are under price control and their prices are fixed/revised by the National Pharmaceutical Pricing Authority (NPPA) in accordance with the provisions of the DPCO, 95. These drugs have been identified for inclusion under price control in the DPCO, 95 on the basis of criteria mentioned in the 'Modifications in Drug Policy, 1986' announced in September, 1994. These criteria take into account the extent of usage and the market competition of various drugs.

Prices of non-Scheduled formulations are fixed by the manufacturers themselves keeping in view the various factors like cost of production, marketing/selling expenses, R&D expenses, trade commission, market competition, product innovation, product quality etc. The Government takes corrective measures where the public interest is found to be adversely affected.

#### **GoM recommendations on Naphtha based Units**

1887. SHRI MOOLCHAND MEENA:

DR. T. SUBBARAMI REDDY:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Group of Ministers on fertilizers have okayed for Naphtha based fertilizer units to convert;

(b) if so, what are the other recommendations made by the Group of Ministers;